## FORM A

## **PUBLIC ANNOUNCEMENT**

[Under Section 15 of the Insolvency and Bankruptcy Code (IBC), 2016 read with Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Regulation Process For Corporate Persons) Regulations, 2016]

## FOR THE ATTENTION OF CREDITORS OF M/s B.T AND F.C. PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	M/S B.T AND F.C. PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	07/08/1952
3.	Authority under which Corporate Debtor is incorporated /	Registrar of Companies, Bangalore, Karnataka,
	registered	India under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No.	U51109KA1952PTC000263
	of Corporate Debtor	
5.	Address of the Registered office and Principal office (if any)	15 IST PHASE PEENYA BANGALORE KA 560081 IN
	of corporate debtor	
6.	Insolvency commencement date in respect of Corporate	Sep 27, 2019 (Order of Hon'ble NCLT, Bengaluru
	Debtor	Bench, Received on 10 <sup>th</sup> October 2019)
7.	Estimated date of closure of insolvency resolution process	March 25, 2020, being 180 days from the order
		date
8.	Name and registration number of the insolvency	Pankaj Srivastava,
	professional acting as interim resolution professional	IBBI/IPA-001/IP-P00245/2017-2018/10474
9.	Address and e-mail of the interim resolution professional,	Address: Pai & Srivastava LLP, G02, Kundur Park,
	as registered with the Board	Amruthalli Jakkur Main Road, Jakkur, Bangalore
10	Address and a graft to be used for a consequence with the	560064. E mail: rpal@paisri.com ; psri@live.com
10.	Address and e-mail to be used for correspondence with the	Address: G02, Kundur Park, Amruthalli Jakkur
	interim resolution professional	Main Road, Jakkur, Bangalore 560064 E mail: rpal@paisri.com
11.	Last date for submission of claims	October 25, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section	Name of class(es): Nil
12.	(6A) of section 21, ascertained by the interim resolution	ivalic of class(cs). Wil
	professional	
13.	Names of Insolvency Professionals identified to act as	NA
	Authorised Representative of creditors in a class (Three	
	names for each class)	
14.	(a) Relevant Forms	(a) Relevant forms available at
		https://ibbi.gov.in/downloadform.html
		(b) Address: G02, Kundur Park, Amruthalli
	(b) Details of authorized representatives	Jakkur Main Road, Jakkur, Bengaluru
	are available at:	560064 Email: rpal@paisri.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S B.T AND F.C. PRIVATE LIMITED** on 27-09-2019 (Order of Hon'ble NCLT, Bengaluru Bench, Received on 10th October 2019).

The Creditors of **M/S B.T AND F.C. PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 25-10-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors including operational creditors, workmen and employees may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Date : 10th October 2019

Place : Bangalore

Parkaj Srivastava (1974) IBBI/IPA-001/IP-P00245/2017-2018/104

Insolvency Professional